

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:3865  
ANSWERED ON:17.08.2010  
INTER-STATE BUS OPERATIONS  
Ramasubbu Shri S.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether there are several disputes arising out of the operations of inter-State buses by various Road Transport Corporations (RTCs) in the country;
- (b) if so, whether the Government has any proposal to set up autonomous Central Regulatory Authority to resolve such issues;
- (c) if so, the details thereof; and
- (d) the time by which the said Authority is likely to be set up?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS(SHRI R.P.N. SINGH)

(a) to (d) Motor Vehicles Act, 1988 provides for bilateral agreement between concerned States to facilitate inter-State operation of bus services including those provided by the State Road Transport Corporations. The bilateral agreements have in-built mechanism for redressal of disputes arising out of operation of such bus services. At present, there is no proposal in the Ministry to set up autonomous Central Regulatory Authority exclusively to resolve such disputes.